

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-103
IB-351/ND/2024

IN THE MATTER OF:

M/s. RK Enterprises

....Applicant

Vs.

Super City Developers Private Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 02.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Dhananjaya Sud, Adv. Akhand Pratap Singh Gaur

For the Respondent : Adv. Nishi Chaudhary, Adv. Yashartha Gupta

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is a petition filed under Section 9 of the IBC, 2016. Heard the submission made by Ld. Counsel on behalf of Petitioner. Mr. Yashartha Gupta, Ld. Counsel on behalf of Corporate Debtor appears on the basis of advance notice and accepts notice for filing reply and appearance to this petition. Reply be filed within a period of 2 weeks. Ld. Counsel for the CD also submitted that he has not received the copy of the petition. Ld. Counsel for the Petitioner undertakes to provide a copy of the petition along with all documents to the Ld. Counsel for the CD. List the matter on **13.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)